### Projects sanctioned for watershed development

2663. SHRI KA. RA. SUBBIAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the number of projects sanctioned by Government for watershed development during the current year, State-wise;

(b) whether the Government of Tamil Nadu has sent any proposal for allotment of funds under the Central Rural Development Scheme;

(c) if so, the details thereof; and

(d) the steps taken by Government to boost watershed development in the country?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) The Department of Land Resources is implementing three major programmes for the development of degraded lands/wastelands on watershed basis, namely the Integrated Wastelands Development Programme (IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP). The number of projects sanctioned under these programmes for watershed development in the current year. State-wise, arc contained in the Statement-I (*See* below).

(b) and (c) There is no such scheme namely Central Rural Development Scheme in the Ministry of Rural Development. Hence, question for submission of project proposals by the Government of Tamil Nadu for allotment of funds under the said scheme docs not arise. However, during 2000-01, 13 project proposals were received from the State of Tamil Nadu for sanction under IWDP (Details arc given in Statement-II). Out of these, only 9 proposals (S.No. 1-9 given in the State Government. (*See* below) The Government of Tamil Nadu has also sent a proposal to sanction 103 projects covering an area of 51,500 hectares under DPAP.

(d) During 1998-99, watershed projects were sanctioned to develop an area of 11.47 lakh hectares (4.29 lakh hectares under

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DPAP, 2.00 lakh hectares under DDP and 5.18 lakh hectares under IWDP). During 1999-2000, watershed projects were sanctioned to develop an area of 25.90 lakh hectares (11.39 lakh hectares under DPAP, 7.50 lakh hectares

under DDP and 7.01 lakh hectares under IWDP).

State

In the current financial year (2000-01), it is proposed to sanction watershed projects to 'develop an area of 31 lakh hectares (15 lakh hectares under DPAP, 8 lakh hectares under DDP and 8 lakh hectares under IWDP). Thus the coverage of area under these programmes is showing an increasing trend as compared to previous years to boost watershed development programme in the country.

## Statement-I

# Number of projects sanctioned under IWDP, DPAP and DDP during the current year (upto 7.12.2000)

(Area in takh hectares) IWDP DPAP DDP No. Area No. Area No. Area

		No.	Area	No.	Area	No.	Area
1.	Andhra Pradesh	2	0.25	177	0.89	10	0.05
2.	Arunachal Pradesh						
3.	Assam	4	0.33	_	_	_	. —
4.	Bihar	—		00	0.00	_	
5.	Jharkhand	—		35	0.18	_	. —
6.	Gujarat	5	0.61	179	0.89	150	0.75
7.	Haryana			_	_	66	0.33
8.	Himachal Pradesh	4	0.47	23	0.11	75	0.37
9.	Jammu and Kashmir	—	—	0.00	0.00	73	0.36
10.	Karnataka	_	_	65	0.32	101	0.51
11.	Kerala						
12.	Maharashtra	3	0.35	278	1.39	-	
13.	Madhya Pradesh	3	0.36	46S	2.33		
14.	Chhattisgarh	_		53	0.26	_	
15.	Manipur						

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			(Area in lakh hectares)					
	State	IWI	IWDP		DPAP		DDP	
		No.	Area	No.	Area	No.	Area	
16.	Meghalaya							
17.	Mizoram	4	0.38					
18.	Nagaland	3	0.37			_	_	
19.	Orissa	1	0.06	6	0.03			
20.	Punjab							
21.	Rajasthan	6	0.67	271	1.35	411	2.06	
22.	Sikkim							
23.	Tamil Nadu	2	O.15	00	0.00		_	
24.	Tripura							
25.	Uttar Pradesh	3	0.25	67	0.34		_	
26.	Uttaranchal			32	0.16		_	
27.	West Bengal	_		34	0.17		_	
	ToTAL	40	4.25	1685	8.42	886	4.43	

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# Statement-Il

Proposals of projects under IWDP received from Tamil Nadu

S.No	Name of project district	Area to be	Project cost	
		treated (in ha.)	(Rs. in lakh)	
1.	Toothukudi	7500	300.00	
2.	Tiruchirapalli	12100	484.00	
3.	Perambalur	10000	400.00	
4.	Madurai	5100	204.00	
5.	Pudukottai-II	11685	467.40	
6.	Dharmapuri	9500	380.00	
7.	Erode-II	5529	221.00.	
8.	Sivagangai-II	10000	400.00	
9.	Dindigul-II	10045	401.80	
10.	Erode-III	7949	637.20	
11.	Karur-II	10039	400.00	

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S.No.	Name of project district	Area to be treated (in ha.)	Project cost (Rs. in lakh)
12.	Coimbatore-III	11800	462.01
13.	Coimbatore-IV	17272	401.36

### Members of CAPART Central Region

2664. SHRI P.K. MAHESHWARI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have appointed the incharge and other members of the CAPART for the Central Region including Madhya Pradesh;

(b) if so, the details thereof;

(c) whether they have the requisite qualification or experience of Rural Development Programme; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA): (a) No, Sir. Madhya Pradesh is not covered under CAPART Central Zone, Regional Committee office which is located at Lucknow, Madhya Pradesh is covered under CAPART Western Zone, Regional Committee office with Headquarters at Ahmedabad.

(b) to (d) Do not arise.

#### Modification of land laws

2665. SHRI GHULAM NABI AZAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether any proposal is under consideration to modify various laws relating to land in the country; and

(b) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) and (b) Land and its management is the responsibility of respective State Governments as provided under Entry No. 18, List—II (State List) of the Seventh Schedule to the Constitution of India. The Central Government's role is advisory and

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